

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 211 – IA/435(AHM)2024  
In  
CP(IB) 409 of 2020

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Skystep trading Ltd  
V/s  
Tradohub B2B Ltd

.....Applicant

.....Respondent

**Order delivered on: 10/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Sachin Sinha, Liquidator in person  
For the Respondents : Ms. Pragati Bansal, Advocate for R-1  
: Mr. Jaimin Dave, Advocate for R-5  
: Mr. Jainish Shah, Advocate for R-8  
: None for other Respondents.

**ORDER**  
**(Hybrid Mode)**

In terms of last order dated 12.06.2024, rejoinder has been filed by the applicant / liquidator only yesterday on 09.07.2024 vide inward diary No. 5437, the same is taken on record.

Learned Counsel for R-1 states that rejoinder was served only on yesterday. Hence, seeks time to go through the same and make submissions.

Re-list on 13.08.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**